

To No. /2014

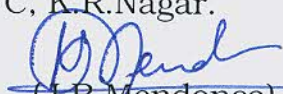
Office of the  
Senior Civil Judge & CJM,  
Mysore, dated 14-08-2014

**NOTIFICATION**

In exercise of the powers conferred under Section 15(2) of Criminal Procedure Code, 1973, in view of the establishment of the newly created Court designated as Addl. Civil Judge & J.M.F.C, K.R.Nagar, the rearrangement is made for distribution of the business amongst the Judicial Magistrates First Class of K.R.Nagar Taluk as follows:

<b>Sl. No.</b>	<b>Name of the Court</b>	<b>Name of the Police Station and Nature of Cases</b>
1.	Addl. Civil Judge & JMFC K.R.Nagar.	Saligrama Police Station, N.I. Act cases and all the other criminal cases triable by the Judicial Magistrate First Class coming within the jurisdiction of the said police station.

All the pending cases and the cases that would be filed in future shall be tried and disposed by the Addl. Civil Judge & JMFC Court, K.R.Nagar and consequently the pending cases shall be transferred to the said Court from Prl. Civil Judge & JMFC, K.R.Nagar.

  
(J.R.Mendonca)

Prl., Senior Civil Judge & CJM  
Mysore.

Copy submitted to:

1. The Hon'ble Prl., District and Sessions Judge, Mysore for kind information.

Copy to:

1. The Prl., Civil Judge & JMFC, K.R.Nagar,
2. The Addl. Civil Judge & JMFC, K.R.Nagar,
3. The Deputy Director of Prosecution, Mysore.
4. The Public Prosecutor, Mysore with a request to display on the notice board of the office for information and also to circulate amongst the Assistant Public Prosecutors.
5. The Assistant Public Prosecutor, Civil Judge & JMFC Court, K.R.Nagar,
6. The President, Bar Association, K.R.Nagar with a request to display on the notice board of the Bar Association for information to the members.
7. The Superintendent of Police, Mysore District.
8. The Saligrama Police Station,
9. Court Notice Board,
10. Proceedings File,